

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8506-8507/2022

(Arising out of impugned final judgment and order dated 22-07-2022 in A482 No. 14899/2022 and order dated 21-07-2022 in A482 No. 14899/2022 passed by the High Court Of Judicature At Allahabad)

ZUNAID KHAN

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 134032/2022 - EXEMPTION FROM FILING O.T.)

Date : 11-11-2022 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Anurag Kishore, AOR

For Respondent(s) Misbah Bin Tariq, Adv.
Mr. Saurabh Mishra, AOR
Ms. Shabeena Anjum, Adv.
Amanullah, Adv.
Ms. Kirti Shivhare, Adv.
Nirbhay Shankar Tiwari, Adv.

Mr. Ankit Goel, AOR
Mr. Satyam Pandey, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In terms of letter circulated by learned counsel for the State, list the matter after two weeks.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER